

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 2

ITEM No.202
CP(IB)/204(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Savitaben Gordhanbhai Thumar (Personal Gaurantor)
V/s
Premraj Ramratan Laddha Liquidatorof Corporate
Debator

.....**Applicant**

.....**Respondent**

Order delivered on 15/12/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rajesh Bohra, Adv. a.w Ms. Sangeeta Bohra
For the IRP : Ms. Ajnali Chokshi
For the Respondent : Mr. Anip Gandhi, Adv.
Mr. D K. Nakrani, Adv.

ORDER

Joint Registrar of this Tribunal is directed to make an appropriate request to the Registrar NCLT, Delhi for transfer of this matter from Court No. 2 to Court No. 1, where other matter of the same corporate debtor/other guarantor is listed. Learned Counsel for the applicant is also directed to place copy this order before the Joint Registrar of this Tribunal.

Accordingly, in view of the above, this matter adjourned as ***Sine die***.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)